

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Ins) No. 338 of 2020

IN THE MATTER OF:

Mr. Narendrabhai Jayantilal Shah

...Appellant.

Versus

Lim Fa Pte Ltd. & Anr.

...Respondents.

Present:

**For Appellant: Ms. Natasha Dhruman Shah, Mr. Jasdeep Dhillon
and Ms. Shilpi Chowdhary, Advocate.**

**For Respondent: Mr. Vijay M. Chauhan and Mr. Sahil Mahajan,
Advocate for R-1.**

Mr. Sumit Kansal, Advocate for IRP, R-2.

ORDER
(Virtual Mode)

13.10.2020 The Learned Counsel for the Respondent No. 1 wants time to file Reply-Affidavit. The same may be filed within 10 days. Rejoinder, if any, may be filed within a week, thereafter.

List the Appeal 'For Admission (After Notice) Hearing' on **10th November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)